

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) The Government has decided to switch over from the exiting Useful Heat Value (UHV) based grading and pricing system of coal to Gross Calorific Value (GCV) based classification of non-coking coal with effect from 1st January, 2012. Initially, the price of coal in the GCV system was finalized by CIL on the basis of per Million Kilo calorie heat value by providing various discounts on ex-unloaded port price of imported coal resulting in increase of price. However, based on the feedback received from various coal consumers, the issue of coal pricing has been reviewed by the CIL and revised, taking into account the weighted average price of the band. However, the power utilities are of the view that even after the price roll back by CIL, there is significant increase in coal prices.

(c) Power utilities have taken steps to minimize cost of generation. Power sector is making efforts to improve efficiency of TPPs by increasing use of super critical technology which will result in lower cost of production. Further, captive coal mining for thermal projects is being encouraged for lowering cost of fuel for coal fired stations.

Utilization of fly ash

2747. SHRI A. ELAVARASAN: Will the Minister of POWER be pleased to state:

(a) whether NTPC has asked the Railways to reduce freight rate for fly ash generated by its power plants to one third of the prevailing rate;

(b) if so, the details thereof;

(c) whether NTPC's ash utilization has been increased from 0.3 million tonnes in 1991-92 to 26MT in 2010-11 and the utilization rate is still just 55 per cent of the total ash generated; and

(d) if so, the details thereof and the steps taken by Government to increase its utilization level?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) Yes, Sir. NTPC has requested Railways in January, 2011 to reduce railway freight for fly ash from Class 120 to concessional railway tariff of Class LR4, which is nearly half of the prevailing rate. The concessional railway tariff of Class LR4 will make fly ash transportation by rail mode attractive to cement and other industries and will give fillip to ash utilization effort of NTPC.

(c) Yes, Sir. Over the year, the Ash Utilization level of NTPC has increased from meagre 0.3 million tonne in 1991-1992 to 26.03 million tonne in 2010-11. The ash utilization in the year 2011-12 was about 55%.

(d) The ash production of NTPC is increasing due to capacity addition. However the utilization of fly ash has also increased in terms of quantum. In the

year 2010-11 and 2011-12, against the ash production of 47.2 million tonne and 50 million tonne respectively, the quantum of ash utilized has been 26 million tonne and 27.53 million tonne.

The steps taken to increase the utilization of fly ash are given in Statement.

Statement

Steps taken to increase utilisation of fly ash

1. Ministry of Environment and Forests (MoEF), Government of India vide its notification (amendment) dated 3rd November, 2009 has made it mandatory within 100 Km radius of a Thermal Power Plant to use fly ash based Building products such a cement or concrete, fly ash bricks, blocks, tiles etc. in all construction projects, in Road of Flyover Embankment construction and in Reclamation of low lying areas.

2. Ministry of Environment and Forests (MoEF), Government of India vide its notification (amendment) dated 3rd November, 2009 has made it mandatory within 50 Km of a Thermal Power Plant (By Road) to use Fly Ash in back filling of underground and open cast mines and financial institutions to include a clause in their loan documents for compliance of this notification.

3. (i) A task force was constituted by Ministry of Power on dated 29th July, 2011 to identify operational open cast mines for back filling by fly ash for taking up pilot project by NTPC Limited.

(ii) All State Governments have been requested to impress upon all construction agencies for the use of Fly Ash in construction activities i.e. Road and Building etc. as per the provisions of fly ash notification of MoEF.

4. In accordance with the aforesaid guideline NTPC has taken the various steps to increase the fly ash which are as under:

- (a) Tie up with cement and other industries for use of ash.
- (b) Enhancing dry fly ash extraction capacity so as to increase fly ash availability to users. Also direct railway wagons loading facility for fly ash from silo is being developed at up-coming power stations of NTPC.
- (c) Taken up demonstration project on random ash filling along with Overburden material in operating coal mine at Ramagundam.
- (d) NTPC has been doing abandoned coal mine reclamation by ash filling at Talcher-Thermal power stations in Angul, Odisha. Also NTPC has been developing infrastructure for ash filling in abandoned Jagannath mine of MCL at Talcher-Kaniha in Odisha for its reclamation.

- (e) Requesting coal companies for allocation of abandoned/de-coaled mines for ash filling at Singrauli and Korba areas.
- (f) Creating awareness amongst potential users of ash through distribution of booklets/brochure, advertisement in news papers, workshop/seminars etc. at NTPC stations/regional offices.
- (g) Set up of fly ash brick plants at its all coal based power stations so as to demonstrate manufacture and use of fly ash bricks in building construction.
- (h) Taking up pilot-cum demonstration project for forest wasteland development at Vindhyachal and construction of railway embankment by using ash at Kahalgaon and Talcher-Kaniha.

Establishment of power project in Gulbarga

2748. DR. PRABHAKAR KORE: Will the Minister of POWER be pleased to state:

- (a) whether Government is aware that Karnataka Government has submitted a proposal for establishment of coal based thermal power project at Gulbarga;
- (b) if so, the details thereof;
- (c) whether it is a fact that the coal linkage to this project has not yet been awarded;
- (d) if so, by when it is likely to be awarded; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL): (a) and (b) The proposal for establishment of coal based thermal power project at Gulbarga is not required to be submitted to the Government, as under the Electricity Act, 2003, generation has been delicensed and concurrence of Central Electricity Authority (CEA)/Ministry of Power is not required.

(c) to (e) Ministry of Power has recommended to MOC for coal linkage for Gulbarga Thermal Power Project (2x660 MW) on 22.12.2010, 14.06.2011 and 30.12.2011.

Eviction of tenants by BBMB

2749. SHRI AVINASH RAI KHANNA: Will the Minister of POWER be pleased to state;

- (a) whether the Ministry is aware of the fact that the Ministry of Urban Development has issued a notification dated 31 May, 2002, published in the Gazette on 8 June, 2002, regarding eviction of public from the public premises;